

(b) if so, what are the salient features of these systems; and

(c) whether these are available to private sector?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH). (a) to (c) A tailor-made Military Management and Operational Information System is being developed by the Army Headquarters Electronic Data Processing Centre in phases to meet the specialised requirements of the Army. By their very nature these facilities will be of no relevance to the private sector.

Revision of Interest on Provident Fund of textile workers in Ahmedabad

4275. **SHRI P. G. MAVAIANKAR**
Will the Minister of LABOUR be pleased to state :

(a) the rate of interest allowed to Textile workers in Ahmedabad and elsewhere in the country on their Provident Fund amount;

(b) whether the said rate is very low and whether Government are considering its upward revision, and if so, when;

(c) whether the workers will be permitted to withdraw any amount from their P.F. deposits after 20 years and if so, how soon and in what manner; and

(d) if not, why not?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : The Provident Fund Authorities have reported as under.—

(a) The Rate of interest being allowed to the subscribers in the case of Unexempted establishments, including Textile Workers in such establishments in Ahmedabad and elsewhere, is 6.5 per cent per annum for the year, 1974-75.

(b) The rate of interest is recommended by the Board of Trustees on a year to year basis taking into account the earnings from investments. The Board at its last meeting in February, 1975 has recommended that interest may be credited, for the

year 1975-76, at the rate of 7 per cent per annum provided the exemption limit for taxation of income from interest on Provident Fund accumulations under the Income Tax Act is raised from 6.5 per cent to 7 per cent. Suitable action is being processed in the matter.

(c) and (d) Members are permitted to withdraw their accumulations in accordance with the provision of the Scheme, on eventualities such as leaving service, in the event of superannuation on attaining the age of 55, permanent incapacity, retrenchment, closure of the factory/establishment, migration for permanent settlement abroad, membership over 15 years and termination of service under a voluntary Scheme of retirement.

Besides, non-refundable advances are also permitted under certain conditions for the purchase of a dwelling house or dwelling site or for construction of a dwelling house, marriage of daughters, post-matriculation education of children, serious illness, etc.

11 58 HRS.

PAPERS LAID ON THE TABLE

Navy (Pension) Second Amendment Regulations, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI I. B. PATNAIK) : I beg to lay on the Table a copy of the Navy (Pension) Second Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 95 in Gazette of India, dated the 8th March, 1975, under section 185 of the Navy Act, 1957. (Placed in Library, See No. L.T. 9247/75)

Aluminium (Control) Amendment Order, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : I beg to lay on the Table a copy of the Aluminium (Control) Amendment Order, 1975 (Hindi

and English versions) published in Notifications No. S.O. 134 (E) in Gazette of India dated the 11th March, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-9248/75]

Notification under Maternity Benefit Act

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) I beg to lay on the Table a copy of the Maternity Benefit (Miscellaneous) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 59 (E) in Gazette of India dated the 27th February, 1975, under sub-section (3) of section 28 of the Maternity Benefit Act, 1961. [Placed in Library. See No. LT-9249/75].

MR. SPEAKER : The Calling Attention ; Shri Shyamnandan Mishra. Some Hon. Members rose —

श्री संकर दयाल सिंह (बलरा) : अध्यक्ष महोदय, कालिग बटेशन से पहिले में एक निवेदन करना चाहता हूँ कि इन सदन के माननीय सदस्य श्री पील् मोदी के ऊपर कम कल्प से प्रहार हुआ, वह हमारे यहाँ अपोजीशन पार्टी के सदस्य हैं, उनके ऊपर कल्प बले यह बड़े ही दुख की बात है, हम लोगों को भी इस से बड़ी तकलीफ है और विधायियों ने कल्प बनाई... (सम्बन्धित)...

12 HRS.

MR. SPEAKER : No please ; kindly sit down.

श्री सतिशुबन (दक्षिण दिल्ली) : होन. मिनिस्टर दयाल हैं कि कल्प किसने बनाई थी ?

MR. SPEAKER : I must say that I was really very sad when I read about it. After all this is not a very healthy practice in our body politic, but, what to do ?

श्री संकर दयाल सिंह : आज यह विचार नहीं दे रही है, कहीं इन्फिडल में तो नहीं है, यह हम लोगों के सिद्धे बड़ी तकलीफ की बात है।

MR. SPEAKER : I am very sorry. Please don't take it lightly. I take it very seriously. This is a very very bad thing—what has happened. After all they are Members of Parliament, whether they belong to the Opposition or to the ruling Party.

SHRI DINEN BHATTACHARYYA (Serampore) : Before you take up the next item, may I make a submission ? We are not told by your office whether our notices under Rule 377 are accepted or not. If we cannot raise these urgent matters here, where are we to raise them ? A mill has been closed in Kanpur and today I got an alarming news from Tripura that the Leader of the Opposition there has been arrested under MISA. All the Opposition Leaders in the Tripura Assembly have been arrested under MISA. How am I to know whether my notice has been admitted or not unless I am informed by your office ? You should allow me after the call attention.

MR. SPEAKER : Please do not interrupt. I try to accommodate many matters through call attention and whatever is left, can be taken up when the business for the next week is announced in the House during the week-end. It can come at that time. There is no question of its coming up now.

SHRI INDRAJIT GUPTA (Alipore) : Are we to take it that you have decided in your wisdom that when this question of business for next week comes up, members can come up under Rule 377 ?

MR. SPEAKER : Matters over which a statement should be made and if I think that that could be connected with the business for next week, I very often accommodate them.

श्री लोकेश झा (बलनगर) : अध्यक्ष महोदय, जरा मुझे कुछ विवरण चाह-सोक तथा रेफरेंस के अनुवादकों द्वारा बनी है वृ० एम० एम० आर० का अनुवाद हिंदी में क्या किया जाता है। आप अपने अनुवादकों को ऐसा आदेश दें कि अंग्रेजी में वृ० एम० एम० आर० के अनुवाद के रूप में इस नाम के किसी देश से हय लोगों का रिस्ता